

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 403**  
**IB/184/ND/2024**

**IN THE MATTER OF:**

Sh. Sanjeev Tyagi Proprietor of ... Applicant  
M/s Meenal Construction

Versus

Delhi Infratech Limited ... Respondent

**Under Section 9 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 09.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anurag Kishore, Advocate

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant is present physically. We have heard the submissions made by Learned Counsel for the applicant. Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor through all modes. Reply be filed within two weeks after the receipt of the notice. Rejoinder, if any, be filed within one week thereafter, with copy in advance to the other side.

List for further consideration on 03.06.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**